

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA Nos. 972 & 975 of 2019**

**IN**

**DFR No. 2110 of 2019**

**Dated: 4<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s. Aryan MP Power Generation Pvt. Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra  
Mrs. Shikha Ohri  
Mr. Samayank Mishra

Counsel for the Respondent(s) : Ms. Suparna Srivastava  
Ms. Sanjna Dua for R-2  
  
Mr. Mukund P. Unney  
Mr. P.V. Dinesh for KSEB

Mr. Hemant Sahai  
Ms. Molhsree Bhatnagar  
Ms. Himangini for M.B. Power

**ORDER**

**IA NO. 972 OF 2019**

*(Application for condonation of delay in filing the appeal)*

In this application, the Applicant/Appellant has prayed that 18 days' delay in filing the appeal may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in filing the appeal is condoned. The application is disposed of.

**IA No. 975 of 2019 IN**  
**DFR No. 2110 of 2019**

Objections by respondents for leave to file appeal as well as stay application, if any, shall be filed within four weeks' time i.e. on or before 02.08.2019 with advance copy to other side and thereafter rejoinder, if any, shall be filed within two weeks' time i.e. on or before 19.08.2019 with advance copy to other side.

List the matter on **20.08.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/kt*

**(Justice Manjula Chellur)**  
**Chairperson**